

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

Item 22

CP(IB) No. 29/Chd/Hry/2020

Under Section 9, IBC 2016

In the matter of:-

Vipin Chander

...Petitioner/ Operational Creditor

Vs.

Vivo Healthcare Pvt. Ltd.

...Respondent/ Corporate Debtor

Present:

Ms. Swati Saluja, proxy counsel for Mr. Subhash Sharma, Advocate for the petitioner/ operational creditor.

Mr. Lokesh Kumar, proxy counsel for Mr Geetesh Meena, Advocate for the respondent/ corporate debtor.

It is stated by learned proxy counsel for the petitioner that the Corporate Debtor has already been admitted to CIRP by order dated 23.11.2022 passed by this Bench in *CP (IB) No. 193/Chd/Hry/2020 titled as Caspian Impact Investments Pvt. Ltd. Vs Vivo Healthcare Pvt. Ltd.*, therefore, the present petition is rendered infructuous and dismissed as such. Learned counsel for the petitioner is directed to file its claim, if any, before the IRP in the said petition.

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**(Subrata Kumar Dash)
Member (Technical)**

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**(Harnam Singh Thakur)
Member (Judicial)**

January 03, 2023
SM